

(OPEN COURT)

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH, ALLAHABAD.

ALLAHABAD THIS THE 02<sup>ND</sup> DAY OF MARCH, 2005.

ORIGINAL APPLICATION NO. 95 OF 2004.

HON'BLE MR. JUSTICE S.R. SINGH, VICE-CHAIRMAN.

HON'BLE MR. S.C. CHAUBE, MEMBER- A,

Pradeep Kumar Mishra  
S/o Sri Radhey Krishna Mishra  
R/o Vill. Naugawan Ka Pura (Sarawan)  
Post- Derawan (Atrampur),  
Distt. Allahabad.

.....APPLICANT

Counsel for the applicant :- Sri B. Singh

V E R S U S

1. Union of India through Secretary  
D/o Personnel and Training (DOPT),  
CGO Complex, New Delhi.
2. Director, D.O.P.T,  
M/o Personnel, Public Grievances and  
Pension, Block No. 12, CGO Complex,  
New Delhi.
3. Regional Director, Staff Selection  
Commission (Central Region),  
D/o Personnel and Training, M/o  
Personnel, Public Grievances and Pension,  
8A-B, Beli Road, Allahabad.
4. Section Officer, Staff Selection Commission,  
DOPT, M/o Personnel, Public Grievances and  
Pension, Block No. 12, CGO Complex,  
Lodhi Road, New Delhi.
5. The Principle Accountant General,  
A.G. U.P. at Allahabad.

.....RESPONDENTS

Counsel for the respondents: - Sri Ashok Mohiley

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O R D E R

BY HON'BLE MR. JUSTICE S.R. SINGH, VC.

The applicant was a candidate in the Clerk Grade Examination, 1995. His Roll No was 2431997. The examination was conducted by the Staff Selection Commission, Central Region, Allahabad. His candidature was cancelled on 14.08.1997 on the ground that he resorted to fraudulent means and impersonation in order to procure the Government job. It appears that the applicant-preferred representation dated 14.09.2003 addressed to Chairman, Staff Selection Commission, and New Delhi. The applicant has been informed that his candidature had already been cancelled by the Commission more than six years ago and that he had been duly informed about the said facts through a communication sent to him by Registered post on 14.08.1997 and one dated 03.11.2003 which are sought to be quashed by means of this O.A instituted on 29.01.2004. Explaining the inordinate delay in approaching the Tribunal the applicant has stated that he suffered head injury and was confined to bed rest for about two years. Be that as it may, the cause of action arose in August 1997 when the applicant was informed by memo dated 14.08.1997 about rejection of candidature. The cause of action arose in August 1997. The fact that the applicant suffered from head injury in the year 1999 does not explain the delay of 2 years in approaching the Tribunal. That apart, the opinion expressed by the Staff Selection Commission that the applicant had resorted to fraudulent means with a view to secure the Government job is based on comparison of the

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signatures and photographs furnished by the applicant and warrants no interference.

2. In view of the above discussion the O.A fails and is dismissed on the ground of delay. No costs.

*Shank*  
MEMBER- A.

*(Ran)*  
VICE-CHAIRMAN.

/ANAND/